

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Review Application NO.181/00008/2019
IN
Original Application No.181/00676 /2017

Wednesday, this the 27th day of March, 2019

CORAM:

HON'BLE Mr.E.K.BHARAT BHUSHAN, ...ADMINISTRATIVE MEMBER

Munavar.P.,
Aged 40 years,
S/o.Ahammed Kunhikoya,
Ponnikkam House, Kiltan Island,
Lakshadweep – 682 558.

...Applicant

(By Advocate – M/s.Sanjay & Parvathy)

v e r s u s

1. Union Territory of Lakshadweep
represented by Administrator,
U.T of Lakshadweep, Kavaratti.
2. Director,
Lakshadweep Information Technology Services Society,
Department of Information Technology,
Kavaratti – 682 555.
3. Assistant Executive,
Lakshadweep Information Technology Services Society,
I.T Training Centre, Kiltan Island – 682 558. ...Respondents

(By Advocate – Mr.S.Manu)

**ORDER
(BY CIRCULATION)**

The RA is filed seeking review of the orders of this Tribunal pronounced on 18.01.2019. The learned Counsel for the applicant had been absent on that

.2.

day and after hearing the learned Standing Counsel for Lakshadweep Administration, the OA was dismissed due to lack of jurisdiction.

2. The scope for a review application is clearly defined in various orders of the Hon'ble Supreme Court. The review applicant has failed to point out any error much less an error apparent on the face of the record justifying the exercise of power under sub-clause (f) of sub-section (3) of Section 22 of the Administrative Tribunals Act, 1985.

3. Today, Shri Kiran Narayanan appeared on behalf of the review petitioner and submitted that a different view had been taken by this Tribunal in OA No.393/2012, in the case of the very same respondent Society. Therein this Tribunal had gone on to interdict an order of transfer of an employee of the Society. He pleaded that the organisation concerned namely Lakshadweep Information Technology Services Society, comes under the Department of Infomation and Technology and its employees are to be treated as Government servants who come under the jurisdiction of this Tribunal. I do not agree with this interpretation. The said Society is registered under the Co-operative Societies Act and is governed by its Board of Directors. Although the Chairman of the Society may be the Administrator of Lakshadweep, as is claimed, this does not change the legal status of the organisation. The Society runs Common Service Centres (CSC) which are constituted under the Department of Information Technology, Ministry of IT

.3.

and Communications, Government of India. These Centres are functioning in different parts of Lakshadweep Islands. Similarly CSCs are present all over India and most are under private franchise. This Tribunal's jurisdiction is restricted to organisations which are notified by the Central Government under Section 14, Sub-section 3 of the Central Administrative Tribunals Act, 1985. The Organisation concerned is not included therein.

4. In view of the above factors, RA is dismissed. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

sd

.4.

List of Annexures in R.A.No.180/00008/2019 in O.A.No.180/00676/2017

1. **Annexure RA-1** – True copy of the order in OA No.181/00676/2017 dated 18/01/2019.
